

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P./100/38/2019 in  
O.A./100/1926/2017

New Delhi, this the 15<sup>th</sup> day of March, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)

Dr. Devabrata Sinha,  
Flat No.A-316, Vivek Vihar,  
Sector 82, UP-201304 ...Petitioner

(Through Shri Shakti Narayanan, Advocate)

## Versus

National Institute of Health & Family Welfare through

1. Prof. Jayanta K. Das,  
The Director,  
National Institute of Health & Family Welfare,  
(Ministry of Health and Family Welfare)  
New Mehrauli Road, Munirka,  
New Delhi-110067 ... Respondents

(Through Shri V.S.R. Krishna, Advocate)

## ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicant filed OA No.1926/2017 before this Tribunal in the context of relaxation in the minimum length of service for payment of pension. The OA was disposed of on 6.09.2018 directing the respondents to

pass a reasoned and speaking order on the representation of the applicant.

2. This contempt case is filed alleging that the respondents have not implemented the directions issued in the OA.

3. The respondents filed counter affidavit together with order dated 11.03.2019 in which the case of the applicant was considered and it was held that he is not entitled for grant of pension.

4. In case, the applicant feels aggrieved by the order dated 11.03.2019, he has to pursue the remedies separately. The contempt case is closed leaving it open to the applicant to challenge order dated 11.03.2019 in accordance with law.

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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